IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 682 of 2020

Bhola Burnwal … … Petitioner

Versus

State of Jharkhand & Anr. … … Opp. Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Santosh Kumar, Advocate
For the State : APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/09.09.2021: As prayed for, three weeks' time, as a last chance, is allowed for removal of the defects as well as filing surrender certificate, failing which, the court below is directed to take all coercive steps for apprehension of the petitioner and to commit him to jail custody for serving out rest of the sentence and report to this Court, in this regard, immediately.

(Rajesh Kumar, J.)

Ravi/-